## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 816/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES:

Steelfab Scaffoldings & Engineering Pvt. Ltd.

V/s.

Akshaet Engineering & Constructions Services

Pcvt. Ltd.

D

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

## ORDER T.C.P. No. 816/I&BP/NCLT/MB/MAH/2017

- 1. From the side of the Petitioner, Petitioner is in person and Legal Representative is also present.
- 2. This Matter is transferred from the Hon'ble High Court filed under the provisions of Section 433(e) of the Companies Act, 1956.
- 3. The Learned Representative of the Petitioner has stated that Form No. 5 has been served and the Notice of Demand is issued on 6<sup>th</sup> February, 2017.
- 4. Now the proceedings are to be initiated as per the provisions of Section 8 of the Code. Petitioner is directed to deliver the Demand Notice on the unpaid Operational Debtor and also intimate the name of Interim Insolvency Resolution Professional and the Certificate is also to be placed at the time of hearing.

5. Now listed for hearing on **12.06.2017**.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 02.05.2017